

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 4

IA 387/2023 in C.P. (IB)/567(MB)2022

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **01.02.2023**

NAME OF THE PARTIES: - **PIRAMAL CAPITAL & HOUSING
FINANCELIMITED VS DOIT URBAN
VENTURES (INDIA) PRIVATELIMITED**

Appearance (via video-conference):

For Applicant/Financial Creditor : Ms. Kriti Kalyani, Advocate
For Respondent/Corporate Debtor : Mr. Shyam Kapadia, Advocate

Section 7 of the Insolvency and Bankruptcy Code, 2016 & Rule 11

ORDER

Ld. Counsel for the Financial Creditor and the Ld. Counsel for the Corporate Debtor are present. Ld. Counsel for the Financial Creditor makes a statement that she has instructions to withdraw the main Company Petition bearing CP (IB) No. 567 of 2022, pending for adjudication before this Bench. In that view of the matter, the main Company Petition bearing CP (IB) No. 567 of 2022, is disposed of as dismissed as withdrawn as not pressed. In view of the withdrawal of the main Company Petition, the Interlocutory Application bearing IA No. 387 of 2023 and other pending Interlocutory Applications arising out of the present Company Petition will not survive; hence, the same are disposed of. File be consigned to records.

Sd/-

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

JUSTICE P.N. DESHMUKH
Member (Judicial)